

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court of Judicature at Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

(FOR ADMISSION and I.R. and IA No.116511/2023-EXEMPTION FROM FILING O.T.)

Date : 15-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Varinder Kumar Sharma, AOR
Mr. Y. K. Prasad Adv, Adv.
Mr. Shantanu Shirma Adv, Adv.
Ms. Deeksha Gaur Adv, Adv.
Mr. S K Bandyopadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks.

Until further orders, *status quo*, as it exists today, shall be maintained by the parties.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER